

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. †3235
TO BE ANSWERED ON FRIDAY, THE 5TH AUGUST, 2022

Promotion of e-Lok Adalat

†3235. SHRI ANIL FIROJIYA:
SHRI MOHANBHAI KALYANJI KUNDARIYA:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI KRUPAL BALAJI TUMANE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of steps taken by the Government to promote e-Lok Adalats for providing speedy and affordable justice to citizens across the country;
- (b) whether the Government proposes to establish more e-Lok Adalats in the country to dispose off the pending cases in High Courts and lower courts;
- (c) if so, the details thereof along with the number of e-Lok Adalats presently functioning in various States, State-wise and district-wise including Maharashtra; and
- (d) whether the number of pending cases in High Courts and lower courts have decreased due to e-Lok Adalats and if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)

- (a) Steps taken by Legal Services Authorities to promote e-Lok Adalats include - Standard Operating Procedure for conduct of e-Lok Adalat, Technical training through System officers to the Court Staff, Whatsapp groups for litigants, advocates and respondents for conveying them relevant information/ link for attending e-Lok Adalats and Video conferencing link and cause list displayed on the website of the District Courts.
- (b) Lok Adalat is not a permanent establishment and is organised at such intervals as felt required with a view to reduce pendency of cases in courts and settle disputes at pre-litigation stage. During the covid pandemic, the Legal Services Authorities under the

aegis of National Legal Services Authority (NALSA) ingeniously integrated technology to move Lok Adalat on to the virtual platform, better known as e-Lok Adalats. Since e-Lok Adalats are organized simultaneously with regular Lok Adalats, benches are constituted on the basis of volume of cases referred by various courts or tribunals and institutions for pre-litigation cases.

(c) The first e-Lok Adalat was held in Madhya Pradesh on 27.06.2020. The detail of e-Lok Adalats organized from June, 2020 to June, 2022 in 28 States/UTs including Maharashtra is at Annexure – A.

(d) The Lok Adalats are most effective mode of Alternative Dispute Resolution (ADR) mechanism in arresting the mounting arrears of the Courts including High Courts. 38.36 lakh pre-litigation cases and 8.34 lakh pending cases in Courts have been disposed of by e-Lok Adalats during June, 2020 to June, 2022.

Statement as referred to in reply to Lok Sabha Unstarred Question No. †3235 for answering on 05.08.2022 raised by Shri Anil Firojiya, Shri Mohanbhai Kalyanji Kundariya, Shrimati Bhavana Pundalikrao Gawali and Shri Krupal Balaji Tumane, MPs - Promotion of e-Lok Adalat

Statement showing details of e- Lok Adalats organized from June, 2020 to June, 2022

S. No.	Name of the State Authority	Pre-Litigation Cases		Pending Cases in Courts		Total	
		Taken Up	Disposal	Taken Up	Disposal	Taken Up	Disposal
1	Andhra Pradesh	659	212	22,058	15,486	22,717	15,698
2	Arunachal Pradesh	141	18	67	23	208	41
3	Bihar	58,182	17,469	9,023	3,078	67,205	20,547
4	Chhattisgarh	13,052	7,739	13,443	8,138	26,495	15,877
5	Goa	0	0	170	65	170	65
6	Gujarat	46,189	3,521	37,738	20,945	83,927	24,466
7	Haryana	3,755	3,625	9,565	4,985	13,320	8,610
8	Himachal Pradesh	130	59	416	244	546	303
9	Jammu & Kashmir	2,281	1,575	8,923	6,291	11,204	7,866
10	Jharkhand	1,81,033	1,17,468	58,832	37,411	2,39,865	1,54,879
11	Karnataka	20,558	11,885	2,98,476	1,73,188	3,19,034	1,85,073
12	Kerala	3,985	986	35,541	25,271	39,526	26,257
13	Madhya Pradesh	3,661	312	36,592	8,385	40,253	8,697
14	Maharashtra	1,57,34,249	35,13,112	16,67,214	3,45,445	1,74,01,463	38,58,557
15	Manipur	881	738	172	91	1,053	829
16	Meghalaya	133	33	25	8	158	41
17	Mizoram	1,856	283	168	47	2,024	330
18	Odisha	23,806	1,143	24,272	4,236	48,078	5,379
19	Punjab	5,327	536	9,387	6,639	14,714	7,175
20	Rajasthan	36,725	6,438	57,865	29,674	94,590	36,112
21	Sikkim	877	241	198	55	1,075	296
22	Telangana	887	862	12,450	10,408	13,337	11,270
23	Tripura	2,350	505	1,472	169	3,822	674
24	Uttar Pradesh	2,01,350	1,33,924	62,972	39,738	2,64,322	1,73,662
25	Uttarakhand	3,591	408	12,168	4,210	15,759	4,618
26	West Bengal	15,654	1,924	11,867	8,777	27,521	10,701
27	Chandigarh	0	0	70	12	70	12
28	Delhi	14,439	11,515	95,489	81,964	1,09,928	93,479
	Grand Total	1,63,75,751	38,36,531	24,86,633	8,34,983	1,88,62,384	46,71,514